

MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) and (b). As per Sec. 51 (2)(vii) of the M.V. Act, 1939, it is the condition of Contract Carriage Permit that a taxi-meter shall be fitted and maintained in proper working order, if prescribed. In terms of Rule-making powers under Sec. 68 (2)(q), the State Govts. are the competent authorities to prescribe for meters for fitment in auto-rickshaws and taxis. Delhi Administration have intimated that in respect of such vehicles in Delhi, introduction of digital fare meters has been under their consideration. The implementation of the scheme does not involve any expenditure by the Government. The cost of new electronic digital fare meters is to be borne by the owners of autorickshaws and taxis. The cost of such meters is estimates at Rs. 875 and Rs. 1100 for autorickshaw and taxi respectively.

(c) Electronic fare-meters are an improvement over the existing mechanical meters. They are tamper-proof, provide more details, such as trip indicates and can be adjusted relatively easily for any revision in fares, eliminating the need for fare charts.

(d) In view of the aforesaid advantages, the passengers will have the benefit of better service. The industry will also benefit from the innovation involved.

Pay Scales of Gallery Attendants of National Museum

6263. **SHRIRAM SAMUJHAWAN:** Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Supreme Court has recently delivered judgement to grant to the Gallery Attendants of the National Museum the same scale of pay as drawn by the Record Attendants of the National Archives on the basis of Equal Pay for Equal work

establishing again that employees in different departments cannot be treated differently doing the same work; and

(b) if so, the details thereof and the steps Government propose to take in the light of judgement?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAHI): (a) Yes, Sir.

(b) Necessary details are being collected for implementation of the judgment of the Court.

Wildlife Sanctuaries

6264. **PROF. NARAIN CHAND PARASHAR:** Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the number of Wildlife Sanctuaries in India, State-wise as on 1 January, 1988;

(b) whether Government propose to open more such sanctuaries during the remaining years of the Seventh Plan; and

(c) if so, the sites selected for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z.R. ANSARI): (a) A Statement is given below.

(b) and (c). The establishment of wildlife sanctuaries is done by the concerned State Governments and Union Territories, who issue the relevant notification in this regard under the provisions of the Wild Life (Protection) Act, 1972.